

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

CA.NO. 971/97

dt. 7-8-97

Between

G. Ravi

Applicant

and

1. Dist. Telecom Manager
Karimnagar District
Dept. of Telecom
Govt. of India,
Karimnagar

2. Sub Divnl. Officer(Telecom)
Peddapally Sub Division
Karimnagar Dist.

: Respondents

Counsel for the applicant

: P. Naveen Rao
Advocate

Counsel for the respondents

: N.R. Devaraj
Sr.CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMIN.)

1
2

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))

Raveen Rao

Heard Mr. Phaniraj for Mr. P. Raveen Rao for the applicant and Mr. N.R Devaraj, for the respondents.

Raveen Rao

1. The applicant claims to have worked for a total number of 2056 days from 1.10.1990 to August, 1997 which includes certain years when he worked for more than 240 days. According to the applicant, he is still engaged on an intermittent basis at around the same rate of engagement as in the past. His grievance is that grant of temporary status, followed by regularisation of service, which he thinks has become over due in his case, has not so far been granted despite the representation submitted by him on 09-8-96 (Annexure-4). The respondents are directed to examine Annexure A-4, if submitted and received, and take a suitable decision in the matter. If the said annexure is not traceable in the respondents' office for any reason, the facts as contained in the present OA, together with the annexures, shall form the basis for such examination by the respondents. (A copy of the OA will accordingly be forwarded to the respondents). A suitable decision may be taken in the light of the existing scheme/rules and communicated to the applicant within 60 days from the date of receipt of copy of this order.

2. Thus the OA is disposed of at the admission stage.

मान्यता प्राप्त
CERTIFIED TO BE TRUE COPY

Amby

प्राधानिक अधिकारी
COURT OFFICER
प्राधानिक अधिकारी
Central Administrative Tribunal
हैदराबाद बैचन्स
HYDERABAD BENCH

41-100
Date
12-8-97
File No.
Copy to
7-8-97

Copy to
7-8-9

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

Original Application No. 1463/97

DATE OF DECISION: 4-11-97

P.V. Ranga Rao

-----Petitioner(s)

A.V. Rama Rao

-----Advocate for the
Petitioner(s)

Versus

Dist. Telecom Manager,
Prakasam Dist., Ongole
and two others

-----Respondent(s)

V. Rajeswara Rao

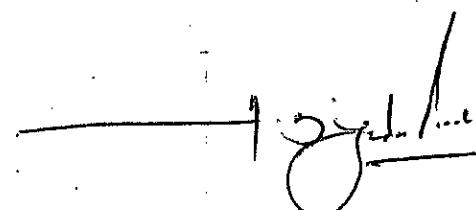
-----Advocate for the
Respondent(s)

THE HON'BLE SHRI H. RAJESWARA RAO, MEMBER (ADMN.)

THE HON'BLE SHRI

1. Whether Reporters of local papers may be allowed to see the judgement? No.
2. To be referred to the Reporter or not? No.
3. Whether their Lordships wish to see the fair copy of the Judgement? No.
4. Whether the Judgement is to be circulated to the other Benches? No.
av1/

Judgement delivered by Hon'ble Shri H. Rajendra Prasad, M.A)



20

In the Central Administrative Tribunal, Hyderabad Bench
At Hyderabad

OA.1463/97

dt.4-11-97

Between

P.V. Ranga Rao : Applicant

and

1. Dist. Telecom Manager
Prakasam District
Ongole

2. Subd Divnl. Officer(Telecom)
Markapur Sub-Division
Markapur, Prakasam District

3. Sub Divisional Officer (Telecom)
Pedili Sub-Division
Prakasam District

: Respondents

Counsel for the applicant : A.V. Rama Rao
Advocate

Counsel for the respondents : V. Rajeswara Rao
CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

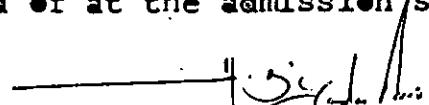
Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Mr. A.V. Rama Rao for the applicant and Mr. V.Rajeswara Rao for the respondents.

1. The applicant claims to have worked for a total number of 2056 days from 1-9-1979 till date which includes certain years when he worked for more than 240 days. According to the applicant he is still engaged on an intermittent basis at around the same rate of engagement as in the past. His grievance is that grant of temporary status, followed by regularisation of service, which he thinks has become over due in his case, has not so far been granted despite the representation submitted by him on 12-2-1997 (Annexure I). The respondents are directed to examine Annexure I, if submitted and received, and take a suitable decision in the matter. If the said annexure is not traceable in the respondent's office for any reason, the facts as contained in the present OA, together with the annexure, shall form the basis for such examination by the respondents. (A copy of the OA will accordingly be forwarded to the respondents). A suitable decision may be taken in the light of the existing scheme/rules and communicated to the applicant within 60 days from the date of receipt of copy of this order.

2. Thus the OA is disposed of at the admission stage.


(H. Rajendra Prasad)
Member (Admn.)

Dated : November 4, 97
Dictated in Open Court


Deputy Registrar

O.A.1463/97.

To

1. The District Telecom Manager,
Prakasam Dist. Ongole.
2. The Sub-Divisional Officer(Telecom)
Markapur Sub Division, Markapur,
Prakasam Dist.
3. The Sub Divisional Officer(Telecom)
Podili Sub Division, Prakasam Dist.
4. One copy to Mr A.V.Rama Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One sparecopy.

pvm.

18/11/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:-

4/11/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No.,

in

O.A.No.

1463/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

DESPATCH

17 NOV 1997

हॉर्डिंग न्यायपीठ
HYDERABAD BENCH

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Mr. A.V. Rama Rao for the applicant and Mr. V.Rajeswara Rao for the respondents.

1. The applicant claims to have worked for a total number of 2056 days from 1-9-1979 till date which includes certain years when he worked for more than 240 days. According to the applicant he is still engaged on an intermittent basis at around the same rate of engagement as in the past. His grievance is that grant of temporary status, followed by regularisation of service, which he thinks has become over due in his case, has not so far been granted despite the representation submitted by him on 12-2-1997 (Annexure I). The respondents are directed to examine Annexure I, if submitted and received, and take a suitable decision in the matter. If the said annexure is not traceable in the respondent's office for any reason, the facts as contained in the present OA, together with the annexure, shall form the basis for such examination by the respondents. (A copy of the OA will accordingly be forwarded to the respondents). A suitable decision may be taken in the light of the existing scheme/rules and communicated to the applicant within 60 days from the date of receipt of copy of this order.

2. Thus the OA is disposed of at the admission/stage.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

महानगर अधिकारी/उप रजिस्ट्रार(न्यायिक)
Court Officer/Dy. Registrar
केंद्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद आधारपोइंट
HYDERABAD BENCH

केस नंबर	CASE NUMBER
निर्णय की तिथि	Date of Judgment
श्रति तिथि	Copy Ready Date
Copy Made Ready on	
जनने गवर्नर अधिकारी (न्यायिक) उप रजिस्ट्रार (न्यायिक) Section Officer (Dy) Dy. Registrar	

12/11/97

12/11/97

In the Central Administrative Tribunal, Hyderabad Bench

At Hyderabad

OA.1463/97

dt.4-11-97



Between

P.V. Ranga Rao

: Applicant

and

1. Dist. Telecom Manager
Prakasam District
Ongole

2. Subd Divnl. Officer(Telecom)
Markapur Sub Division
Markapur, Prakasam District

3. Sub Divisional Officer (Telecom)
Pedili Sub-Division
Prakasam District

: Respondents

Counsel for the applicant

: A.V. Rama Rao
Advocate

Counsel for the respondents

: V. Rajeswara Rao
CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)